

REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S PYTEX JEWELLERS PRIVATE LIMITED OPERATING IN MANUFACTURING & TRADING OF JEWELLERY AT DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with CIN / PAN	M/s Pytex Jewellers Private Limited CIN: U27205DL2006PTC154403
2.	Address of the registered office	Unit No. 200, A-9, GDITL Northex Tower, Ring Road, Netaji Subhash Place, Pitam Pura, Delhi -110034.
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Delhi
5.	Installed capacity of main products/services	N/A
6.	Quantity and value of main products/ services sold in last financial year	Rs. 16,45,01,433.20 (As per the audited Balance Sheet of FY 20-21)
7.	Number of employees / workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information be sought by sending E-mail communication on rppytexcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information be sought by sending E-mail communication on rppytexcirp@gmail.com
10.	Last date for receipt of expression of interest	18.05.2023
11.	Date of issue of provisional list of prospective resolution applicants	20.05.2023
12.	Last date for submission of objections to provisional list	23.05.2023
13.	Process email id to submit EOI	rppytexcirp@gmail.com, singh@caindelhiindia.com

Mr. Swatantra Kumar Singh
Resolution Professional

(In the matter of M/s Pytex Jewellers Pvt. Ltd. (under CIRP)
Reg No. IBBI/IPA-001/IPP- 01950/2020-2021/13047

AFA No. - AA1/13047/02/220623/104339, valid upto 22.06.2023

Add: P-6/90 (2nd Floor) Connaught Circus, Connaught Place,
New Delhi - 110001, India; M: +91-9811-322-785

Date : 27.04.2023

Place: New Delhi

E-mail: **rppytexcirp@gmail.com; sing@caindelhiindia.com**

PNB Housing Finance Limited
 Regd. Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001
 Phones: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. (under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account Number	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
1.	HOU/GH/05/18/528156 & NHL/NOI/041/9/673537, B.O.: Noida & Ghaziabad	Mrs. Sanjeev Kumar Singh (Borrower) / Mrs. Sanjana Singh (Co-Borrower)	20-12-2022	Rs. 84,61,268.58/- (Rupees Eighty Four Lakhs Sixty One Thousand Two Hundred Sixty Eight & Fifty Eight Paise Only) as on 19/12/2022	27-04-2023 (Symbolic)	All that part and parcel of property No. Flat No.1802, Plot No GH05, Tower 19 Floor 18 Shri Radha Sugi Garden Sector 16 B, Greater Noida Gautam Buddha Nagar U.P.-201310 and Second property All that Part & parcel of Property No.FB-101, 1, Block-B Town Centre Phase-I Plot No.C04 Sector 16B Greater Noida UP-201301

Place: Ghaziabad / Noida, Dated: 27-04-2023
 Authorized Officer, (M/s PNB Housing Finance Ltd.)

BEFORE DEBTS RECOVERY TRIBUNAL - II, DELHI
 4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of

PUBLICATION NOTICE
 OA No. 127/2021 Date: 19.04.2023

Deutsche Bank AG (Applicant)
 VS
 M/s R S Enterprises & Ors. (Respondent)

To,
DEFENDANT
 01. M/s R S Enterprises, 02. Mr. Subhash Mishra, Partner of - M/s R S Enterprises, 03. Mr. Vikas Mishra, All at: 1/2456 F1 Gali No. 24, Ram Nagar, Shahdara, New Delhi-92., Also at: 1/2455, A Street No. 25, Ram Nagar, Shahdara, East Delhi-32.

Whereas the above named applicant(s) has / have instituted a case for recovery of Rs. 24,95,751.07/- (Rupee Twenty Four Lakh Ninety Five Thousand Seven Hundred Fifty One and paise Seven Only) against you and where as it has been shown to the satisfaction of the Tribunal that, it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 07.07.2023 at 10:30 A.M.

Take Notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing and for that purpose:-
 (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software;
 (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily case list itself at DRT Official Portal i.e. drt.gov.in
 (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Mr. 23748478. Given under my hand and seal of the Tribunal this the 19th day of April 2023

By Order of the Tribunal
 Assistant Registrar, DRT-II, DELHI.

Canara Bank
 Hathin, Housing Board Colony Road, Near Bus Stand, Ward no 13, Hathin, Palwal, Haryana - 121103

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorized Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as the "Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 27/05/2022 calling upon the borrower Mr. Navabu Deen alias Mohmmad Nababdin, Proprietor of M/s Lazli Ice Factory, Resident of H. No. 100/102, Village Malokhedha, Tehsil Hathin, Distt Palwal, Haryana - 121103 to repay the amount mentioned in the notice, being Rs.13,31,387.62 (Rupees Thirteen Lakh Thirty One Thousand Three Hundred Eighty Seven and Paise Sixty Two only) plus unapplied interest and other charges, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 25th day of April of the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs.13,31,387.62 (Rupees Thirteen Lakh Thirty One Thousand Three Hundred Eighty Seven and Paise Sixty Two only) and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of Property to the extent of 87/702th share in khatwal no. 1224, khaloni no. 1369, Rect no. 68, Killa no. 12/2 (5-17), the share of the applicant comes 15 marla, i.e. 430 Square yard situated within Moja Hathin and within limits of Municipal Committee Hathin, Tehsil Hathin, District Palwal. **Bounded: On the North by: Vacant Plot, On the South by: Prop. of Mr. Maksud, On the East by: Prop. of Mr. Mangal Singh, On the West by: Hunthal/ boraka Road.**
 Within the Registration Sub-district of: Hathin, Palwal.

Date: 29-04-2023 Place: Hathin Authorized Officer, Canara Bank

PUBLIC NOTICE

1. We M/s Selexic India Private Ltd. holding a Registration Certificate No. B-1425/DEL/COM/100/5/9704/2020 dated 29.05.2020 under the Emigration Act, 1983 for export of manpower am/ are intending to close our overseas manpower recruitment business with effect from 28.04.2023.

2. In the event if there is any claim against company or Proprietor/ Managing Partner/Managing Director, the same may be preferred within 30 days of publication of this Notice. Copies of the complaint may also be sent to Protector General of Emigrants, Ministry of External Affairs, Akbar Bhawan, Satya Marg, Chankyapuri, New Delhi-110021.

Selexic India Private Ltd. at 3rd floor back portion village Khizrabad, New Delhi-110025

Form No-INC-26
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
 Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
 In the matter of TUBEROSE SHARES ADVISORY PRIVATE LIMITED (CIN: U9300DL2009PTC191962) having its Registered Office at 67, Pragati Apartments, Punjabi Bagh Club Road, Paschim Vihar, Delhi-110065

Applicant Company / Petitioner has hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 04th April, 2023 to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office as a result mentioned below:-

67, Pragati Apartments, Punjabi Bagh Club Road, Paschim Vihar, Delhi-110065
 For & on behalf of TUBEROSE SHARES ADVISORY PRIVATE LIMITED
 Sd/-
 KANIKA BAHLL DIRECTOR
 Date: 28.04.2023
 Place: Delhi DIN: 02675847

Bank of India

POSSESSION NOTICE
 See Rule 8(1)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under section 13(12) read with Rule 3 of the security interest (Enforcement) Rules, 2002, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrower/guarantor having failed to repay the amount, notice is given to the under noted Borrower/Guarantor and the public in general that the undersigned has taken Symbolic Possession of the properties described herein below in exercise of the power conferred on him/her under Section 13(4) of the said Act read with rule 8 & 9 on the dates mentioned hereunder. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of India, for an amount including interest & other charges thereon mentioned herein below. The borrower's attention is invited to provisions of sub-section (8) of section 13 of Act., in respect of time available, to redeem the secured assets.

Name of the Borrower/Guarantor	Description of Properties Mortgaged/Owner of the properties Branch : Sirsaganj	Date of Possession	O/S as per notice US 13(2)/Date of Demand notice
27.04.2023	1. EGM of commercial land & building (freehold & non agriculture) of Dal Mill situated at Kharsa No 166, Village - Rudhawali, Post- Muridhar, Sirsaganj, District- Firozabad, Area- 790 Sq. Mtr. Property in the name of Mrs. Vimlesh Agarwal, Bounded as: East- Property of Kumar Pal, West- Property of Sunil Kumar, North- Property of Mahendra Singh, South- NH -2	03.02.2023	Rs. 1,99,66,161.09 + Int. & other charges
03.02.2023	2. EGM of plot situated at kharsa No 698, ward No 15, Mohalla- Kunjpora Road, Sirsaganj, Tehsil Shikohabad District Firozabad, Area- 649.67 Sq Mtr. Property in the name of Mr Anurag Gupta and Mr Ashok Kumar Agarwal, Bounded as: East- Kunjpora Road, West- Plot Krishna Goyal, North- Plot Ashok Kumar Agarwal, South- Property Ashok Jain	03.02.2023	
03.02.2023	3. Extension of EGM of residential property (G+4 storied) situated at Gata No. 83, Ward No 13, Etawah Road, Sirsaganj, Tehsil Shikohabad District Firozabad, Area- 94.02 Sq Mtr. (47.02+47.02). Property in the name of Mrs. Vimlesh Agarwal and Mr. Manish Kumar Agarwal, Bounded as: East- Rasta 9 ft wide, West- Plot Mahesh Jain, North- Property of Manish Agarwal, South- Property of Shambhoo Agarwal, Bounded as: East- Rasta 9 ft wide, West- Plot Rakesh Jain, North- Property of Shambhoo Agarwal, South- Property Vimlesh Agarwal	03.02.2023	
03.02.2023	4. Extension of EGM of (freehold, bounded, vacant) of non agriculture property situated at Gata No 55/1, Village Ludhawali, Kathal Road, Sirsaganj, Tehsil Shikohabad, District Firozabad, Area- 0.494 Hectare, Property in the name of Mrs. Durgesh Agarwal, Mr. Manish Kumar Agarwal and Mr Anurag Agarwal, Bounded as: East- Agri Land Other, West- Agri Land Other, North- Agri Land Other, South- Kathal Road	03.02.2023	

Date: 29-04-2023 Authorized Officer, Bank of India

BEFORE DEBTS RECOVERY TRIBUNAL - II, DELHI
 4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of

PUBLICATION NOTICE
 OA No. 38/2020 Date: 19.04.2023

Deutsche Bank AG (Applicant)
 VS
 Shakti Component Ventures Pvt. Ltd. & Ors. (Respondent)

To,
DEFENDANT
 01. Shakti Component Ventures Pvt. Ltd., 02. Mr. Yogesh Prushottam Bhaiya, 03. Mr. Prushottam Radhakishan Bhaiya, All at: Plot No. 21 Gali No. 1, E-33 Krishna Colony, Faridabad - 121004, Also at: House No. 223, Sect-8, Faridabad - 121006.

Whereas the above named applicant(s) has / have instituted a case for recovery of Rs. 34,36,552.22/- (Rupee Thirty Four Lakh Thirty Six Thousand Five Hundred Fifty Two and paise Sixty Two Only) against you and where as it has been shown to the satisfaction of the Tribunal that, it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 07.07.2023 at 10:30 A.M.

Take Notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing and for that purpose:-
 (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software;
 (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily case list itself at DRT Official Portal i.e. drt.gov.in
 (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Mr. 23748478. Given under my hand and seal of the Tribunal this the 19th day of April 2023

By Order of the Tribunal
 Assistant Registrar, DRT-II, DELHI.

Hardwyn
 HARDWYN INDIA LIMITED
 Registrar Office: B-101, Mayapuri Indl. Area, Phase-1, New Delhi - 110064
 Tel. 011-28815352, 28114972, 28114643

NOTICE OF POSTAL BALLOT & E-VOTING

Members of the Company are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with the Rule 20 and Rule 22 of the Companies (Management and Administration), Rules, 2014 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021 and General Circular No. 20/2021 dated December 8, 2021 and 03/2022 dated 5th May, 2022, 11/2022 dated December 28, 2022 in relation to extension of the framework provided in the aforementioned circulars upto 30th September, 2023 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), and other applicable provisions, including any Statutory modifications or re-enactment thereof for the time being in force and as mentioned from time to time) a Postal Ballot Notice, seeking consent of the members on the resolutions as set out in the said Notice has been sent electronically to the members whose e-mail addresses are registered with the Depository Participants/ Registrar & share transfer agent i.e. Skyline Financial Services Pvt. Ltd., as on Friday, 21st April, 2023 (Cut-Off Date), seeking approval of the shareholders of the Company by Postal Ballot through electronic means, for the following matters:

Ordinary/Special resolution :-

- Approval for stock split (sub-division of equity shares) of Company's 01 (One) equity share of face value of Rs. 10/- each into 10 (Ten) equity shares of face value of Rs. 01/- each;
- Approval of Issuance of Bonus issue of equity shares in proportion of 01 (one) equity share of Rs. 01/- each for every 03 (Three) equity shares of Rs. 01/- each;
- Approval of alteration of Capital Clause (Clause V) in the Memorandum of Association of the Company due to increase in authorised share capital

The dispatch of the said notice through emails has been completed on April 28th, 2023.

The Postal Ballot Notice is available on the Company's website at viz: https://www.hardwyn.com/ and on the relevant section of website of the Stock Exchanges, i.e., Bombay Stock Exchange Limited ("BSE" Limited) at www.bseindia.com and National Stock Exchange (National Stock Exchange of India Limited) at www.nseindia.com and on the website of Central Depository Services (India) Limited (CDSL): www.cdslindia.com. Members who have not received the Postal Ballot Notice may download it from the above-mentioned websites.

Members, holding shares in physical mode are requested to get their email addresses registered by visiting the following link: www.hardwyn.com

Members, holding shares in dematerialized mode are requested to register / update their email ids with their respective Depository Participants.

For any grievance regarding e-voting, the members may write to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited A Wing, 25th Floor, Marathon Futurex, Marfatil Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or at email ID: helpdesk.evoting@cdslindia.com or contact at 022-23058542/43. Further, for e-voting queries, shareholders may refer the Frequently Asked Questions (FAQs) and e-voting user manual available for them at the download section of https://www.evotingindia.com/ or call at the toll-free no.: 022-23058738 and 022-23058542/43.

a) The special businesses as set out in the notice of the postal ballot are to be transacted through voting by electronic means only.
 b) Postal Ballot Notice has been approved on 26th April, 2023 & date of signing is 28th April, 2023.
 c) The remote e-voting ends at 05:00 PM. (IST) on Sunday, May 28th, 2023.
 d) The Cut-off Date for determining the eligibility to vote by electronic means is Friday, April 21st, 2023.
 e) The members may note that (i) the remote e-voting module shall be disabled for voting and the voting by electronic means shall not be allowed after the date and time mentioned under point 'c' above, and (ii) once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.
 f) The manner of remote e-voting for members holding shares in physical mode or dematerialized mode or who have not registered their email addresses with the Company / Depository Participant, is provided in the notice of the postal ballot and available on the Company's website at www.hardwyn.com

g) Manner of registering/ updating email address:
 i. Members, holding shares in physical mode are requested to get their email addresses registered by visiting the following link: www.hardwyn.com
 ii. Members, holding shares in dematerialized mode are requested to register / update their email ids with their respective Depository Participants.

h) For any grievance regarding e-voting, the members may write to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited A Wing, 25th Floor, Marathon Futurex, Marfatil Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or at email ID: helpdesk.evoting@cdslindia.com or contact at 022-23058542/43. Further, for e-voting queries, shareholders may refer the Frequently Asked Questions (FAQs) and e-voting user manual available for them at the download section of https://www.evotingindia.com/ or call at the toll-free no.: 022-23058738 and 022-23058542/43.

For and on behalf of
 Hardwyn India Limited
 Sd/-
 Rubaljeet Singh Sayal
 Managing Director & CFO
 Date: 28th April, 2023
 Place: Delhi
 Email: info@hardwyn.com | www.hardwyn.com | CIN : L74990DL2017PLC324826

Fullerton India Credit Company Limited
 Corporate Office: Supreme Business Park, Floors 5 & 6, B Wing, Powai, Mumbai-400 076

POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Fullerton India Credit Company Limited, Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400 076, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 24.01.2023 calling upon the borrower(s) 1) AMIT KUMAR, 2) RISHI KUMAR, 3) SUMAN CHANDRU, under loan account number (s) # 173020910652885 & 173020910737626 to repay the amount mentioned in the notice being Rs. 24,44,515/- (Rupees Twenty Four Lakh Forty Four Thousand Five Hundred Fifteen Only) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 26 Day of April in the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of Rs.24,44,515/- (Rupees Twenty Four Lakh Forty Four Thousand Five Hundred Fifteen Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property: ALL THAT PART AND PARCEL OF THE PROPERTY BEARING PLOT OF LAND AREA MEASURING 1004.6316 SQ. YDS. (0.084 HECTARE) OUT OF KHATA NO.00038,KHEWAT,KHARSA NO.299,SITUATED AT VILLAGE-RAMPUR,MAJRA,PARGANA-DANKAUR,TEHSIL & DISTT-GAUTAM BUGH NAGAR UP.

Place: GAUTAM BUGH NAGAR, UP. SD/- Authorised Officer.
 Date: 28.04.2023 Fullerton India Credit Company Limited

PNB Housing Finance Limited
 Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001
 Phones: 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

Branch Office:- C-2/21, First Floor, Mata Chanan Devi Road, Above Bank of Baroda, Janakpuri, New Delhi 110058, Ph No: 011-25546073,
 Branch Office:- Shop No. 301 & 302 Laxmi Chambers 69, Rajpur Road, Dehradun - 248001, Phone No: 0135-2749977
 Branch Office:- 8th Floor DCM Building16, Barakhamba Road, C P New Delhi - 110001, Phone No: 011-23357170.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. (under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name/Address of Borrower & Co-Borrower	Name/ Address of Guarantor	Property Mortgaged	Date of Demand Notice	Amount O/s as on Date of Demand Notice
1.	0031 666000521 B.O.: JANAKPURI	Anshu Kant Pandey (Borrower) & Varsha Thakur (Co-Borrower) Add:- House No.180, Sector-14, Vasundhara, Ghaziabad, Uttar Pradesh - 201012 Add:- Tea Mahindra Ltd., A-7, Sec-64, Noida, Uttar Pradesh, Uttar Pradesh - 201301 Add:- Flat No. A-3-05-0507, Unitech, Unihomes-III, Sector-113, Noida	N.A.	Flat No. A-3-05-0507, Unitech, Unihomes-III, Sector-113, Noida	16-03-2023	Rs. 18,92,091.72 (Rupees Eighteen Lakh Ninety Two Thousand Ninety One Paise Seventy Two Only)
2.	0001 666000143 B.O.: JANAKPURI	Girish Kumar Sharma (Borrower) & Anupama Sharma (Co-Borrower) & Global Visionaries Events Pvt Ltd (Co-Borrower) Add:- C-91, 3rd Floor, Panchsheel Enclave, Adhichini, Delhi - 110017 Add:- C-60, II Floor, Swami Nagar, New Delhi - 110017 Add:- Global Visionaries Events Pvt. C-51, 3rd Floor, Lajpat Nagar, New Delhi, Delhi - 110024 Add:- Flat No-2304, 23rd Floor, Tower-19, Lotus Panache, Plot No - GH-05, Sector-110, Noida, Uttar Pradesh -201010	N.A.	Flat No.- 2304, 23rd Floor, Tower-19, Lotus Panache, Plot No. GH-05, Sector-110, Noida, Uttar Pradesh -201010	16-03-2023	Rs. 39,67,035.78 (Rupees Thirty Nine Lakh Sixty Seven Thousand Thirty Five Paise Seventy Eight Only)
3.	HOU/JAN/05/16/285994 B.O.: JANAKPURI	Manik Kashyap (Borrower) & Indu Kashyap (Co-Borrower) Add:- M/s -Lakshya Online Test Center, RZ - 7, Matiyala Extn., Kharsa No 31/23A1, Delhi -110045 Add:- D-295, Block-D, DDA Flats, Bindapur, Delhi - 110058 Add:- Flat No 702 7th Floor, Tower D, Primera Ramprastha City Sector 37D, Gurgaon, Haryana - 122001	N.A.	Flat No. 702, 7th Floor, Tower D Primera Ramprastha City Sector 37D Gurgaon, Haryana, 122001	16-03-2023	Rs. 78,88,401.63 (Rupees Seventy Eight Lakh Eighty Eight Thousand Four Hundred One Paise Sixty Three Only)
4.	HOU/JAN/0916/314793 B.O.: JANAKPURI	Manish Agarwal (Borrower) & Vichitra Agarwal (Co-Borrower) & Gangotri Chlorochem Private Limited (Co-Borrower) Add:- 7144, 14, Tower-7, ATS Allure, Plot No.-P7, TS-02, Sector - 22D, Yamuna Expressway, Greater Noida, U.P. - 201310	N.A.	7144, 14, Tower-7, ATS Allure, Plot No.-P7, TS-02, Sector- 22D, Yamuna Expressway, Greater Noida, U.P. - 201310	16-03-2023	Rs. 29,05,786.06 (Rupees Twenty Nine Lakh Five Thousand Seven Hundred Eighty Six Paise Sixty Only)
5.	HOU/PTP/0117/34457 B.O.: PITAMPURA	Awdesh Kumar (Borrower) & Nimra Ray (Co-Borrower) Add:- H.No- 508 Brij Vihar, B - Block Indrapuram, Ghaziabad, Uttar Pradesh - 201011 Add:- Plot No B, 268, First Floor, Brij Vihar, Ghaziabad, Uttar Pradesh - 201001 Add:- Shop No - 128 Devika Tower, Chandar Nagar, Ghaziabad, U.P. - 201011	N.A.	Plot No B , 268, First Floor, Brij Vihar, Ghaziabad, Uttar Pradesh -201001	16-03-2023	Rs. 43,92,377.94 (Rupees Forty Three Lakh Ninety Two Thousand Three Hundred Seventy Seven Paise Ninety Four Only)
6.	NHL/DEH/1017/444015 B.O.: DEHRADUN	To All Legal Heirs Of Late Shri Ram Singh (Borrower) And Mrs. Somi Singh (Co-Borrower) Add 1:- Tower Gall, Kedarpur, Motrohawla, Dehradun - 248001 Add: 2:- M/S Thakur Repairing Center, 98 & Dhanawala Mohalla, Dehradun, Dalanwala, Uttarakhand - 248001 Add 3:- Lane no. 5, Shivpuri Colony, Tower Wali Gali, Banjarawala Mafi, Behind Fiyot School, Dehradun, Uttarakhand-248001	N.A.	All that property comprising of land bearing Khata No. 229 (Fasal Year- 1416-1421), Kharsa No. 44 KA, Measuring Area, 123.40 Sq.Mtrs. Situated at Mauza Kedarpur, Pargana Parwa Doon, District Dehradun, Bounded and Bulted as East- Land of Shri Harbhajan Singh and Others, SM 55 FT, West- 15 FT, North- Land of Shri Harbhajan Singh and Others, SM 55 FT, South- Land of Shri Harbhajan Singh and Others, SM 55 FT	12-04-2023	Rs. 5,20,818.15 (Rupees Five Lakhs Twenty Thousand Eight Hundred Eighteen And Fifteen Paise Only) Due as on 12/04/2023
7.	NHL/DEL/1016/59643 B.O.: DELHI	Late Parveen Babbar (Borrower), Through his legal heirs and Mrs. Anu Babbar (Co-Borrower's), Add:- DE 97 Second Floor, Tagore Garden New Delhi-110027, Plot No: 104, 2nd Floor, With Terrace, Block ED, Tagore Garden, New Delhi-110027, Perfect Associates, DE 97, Second Floor, Tagore Garden, New Delhi-110027	N.A.	Plot. No. 104, 2nd Floor, With Roof, Block ED, Tagore Garden, New Delhi-110027	13.04.2023	Rs. 82,96,478.03/- (Rupees Eighty Two Lacs Ninety-Six Thousand Seven Hundred Seventy Eight & Three Paise Only) as on 13-04-2023

PLACE:- JANAKPURI, PITAMPURA, DEHRADUN, DELHI, AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD., DATE :- 28.04.2023

BEFORE DEBTS RECOVERY TRIBUNAL - II, DELHI
 4th Floor, Jeevan Tara Building, Parliament Street, New Delhi - 110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of

PUBLICATION NOTICE
 OA No. 38/2020 Date: 19.04.2023

Deutsche Bank AG (Applicant)
 VS
 Shakti Component Ventures Pvt. Ltd. & Ors. (Respondent)

To,
DEFENDANT
 01. Shakti Component Ventures Pvt. Ltd., 02. Mr. Yogesh Prushottam Bhaiya, 03. Mr. Prushottam Radhakishan Bhaiya, All at: Plot No. 21 Gali No. 1, E-33 Krishna Colony, Faridabad - 121004, Also at: House No. 223, Sect-8, Faridabad - 121006.

Whereas the above named applicant(s) has / have instituted a case for recovery of Rs. 34,36,552.22/- (Rupee Thirty Four Lakh Thirty Six Thousand Five Hundred Fifty Two and paise Sixty Two Only) against you and where as it has been shown to the satisfaction of the Tribunal that, it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 07.07.2023 at 10:30 A.M.

Take Notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing and for that purpose:-
 (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software;
 (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily case list itself at DRT Official Portal i.e. drt.gov.in
 (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Mr. 23748478. Given under my hand and seal of the Tribunal this the 19th day of April 2023

By Order of the Tribunal
 Assistant Registrar, DRT-II, DELHI.

DEUTSCHE BANK AG
 Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Deutsche Bank AG under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrower/s on below mentioned date, to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general, that the undersigned has taken symbolic/constructive possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule on said date.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Deutsche Bank AG for an amount mentioned herein below beside with future interest and other expenses, cost, charges etc against the under mentioned account.

Name of the Borrower's / Guarantor's	Description of the Immovable Property	Outstanding Amount	Date of Demand Notice
M/s Swan International ("Borrower"), Mr. Ram Avatar Goel, & Mr. Sahil Goel ("Co-Borrowers)	All that the self-contained residential property being :- Entire Second Floor without roof/terrace rights, part of entire freehold built up residential property bearing no. 42, area measuring 200 square yards, in Block-A, shown in the layout plan of Multan Co-Operative Group House Building Society Limited, colony known as New Multan Nagar, New Delhi-110056, which is butted and bounded as follows: North : Road 30' Wide, South : Passage and Further Open Space, and Park, East : Plot No. 41 in Block-A, West : Open Street of the Colony. (Property)	Rs. 1,83,48,829.59/- (Rupees One Crore Eighty Three Lacs Forty Eight Thousand Eight Hundred Twenty Nine and Paise Fifty Nine Only), and interest thereon.	13.01.2023</

